

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO- 3552**  
TO BE ANSWERED ON- 20/12/2021

**STATE TRIBAL LIST**

3552. SHRI ARJUN LAL MEENA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government keeps updating the list of recognised State Scheduled Tribes; and
- (b) the steps taken by the Government to include new tribes who fulfill the necessary criteria of recognition into the state Tribal list of different States?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI BISHWESWAR TUDU)

(a): The list of Scheduled Tribes is state specific. The list of ST communities in a State/Union territory gets updated as and when any proposals are received and processed in accordance with modalities.

(b): Ministry of Tribal Affairs is a nodal Ministry for specification of communities as Scheduled Tribes under Article 342 of Constitution of India. The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposal is taken as per these approved modalities. Recommendation of the concerned State Government is pre-requisite for further processing the case.

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